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WP-35460-2024

IN THE HIGH COURT OF MADHYA PRADESH
AT GWALIOR

BEFORE

HON'BLE SHRI JUSTICE G. S. AHLUWALIA

ON THE 20th OF NOVEMBER, 2024

WRIT PETITION No. 35460 of 2024

LOKENDRA SINGH CHAUHAN

Versus

THE STATE OF MADHYA PRADESH AND OTHERS

.....
Appearance:

Shri Sanjay Shukla - Advocate for the petitioner.

Shri Nakul Khedkar- Advocate for the respondent on caveat.

Shri Ajay Kumar Nirankari- Government Advocate for the State.
.....

ORDER

This petition under Article 226 of the Constitution of India has been filed seeking the following reliefs:-

- "1. That, the resolution no.287 dated 29.10.2024 contained in Annexure P-1 may kindly be set aside/quashed.
2. Any other suitable further orders may kindly be passed in the interest of justice."

It is fairly conceded by counsel for petitioner that resolution in dispute can be assailed under Section 421 of Municipal Corporation Act and accordingly, he seeks permission of this Court to withdraw this petition with liberty to avail the statutory remedy available to petitioner.

With aforesaid liberty, the petition is **dismissed as withdrawn.**

(G. S. AHLUWALIA)
JUDGE